Date of Uploading
27 / 02 /2025

Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting
Held on 19.02.2025 under the Chairmanship of
Shri Santosh Kumar Sarangi, Director General of Foreign Trade

Meeting No. 25AM25held on 19.02.2025

The following members were present in the meeting:

1.	Ms.Shubhra	Sr. Development Commissioner.
2.	Shri Hardeep Singh	Addl. DGFT
3.	Dr.S.K. Bansal	Addl. DGFT
4.	Shri K.V.Tirumala	Joint DGFT
5.	Shri K.M. Harilal	Joint DGFT
6.	Shri Md. Moin Afaque	Joint DGFT
7.	Shri Satya Raja Sekhar G	Joint DGFT

Following cases were discussed. The decision taken on the individual cases are as under :-

S. No	Name of the firm
1.	M/s. B Chintamani Dyes Private Limited, Surat
2.	M/s. Balaji Speciality Chemicals Limited, Maharashtra
3.	M/s. Eastern International, Kanpur
4.	M/s. Finorchem Limited, Kolkata
5.	M/s. Granules India Limited, Hyderabad
6.	M/s. Imperial Dyeing Limited, Surat
7.	M/s. Maaris Exports, Tamil Nadu
8.	M/s. Maple Fashion House, Tamil Nadu
9.	M/s. P.S.S. Krishnamurthi Exports Private Limited, Tamil Nadu
10.	M/s. Saumyaa Processors Private Limited, Surat
11.	M/s. UPL Limited, Mumbai
12.	M/s. Sterlite Power Transmission Limited, Mumbai
13.	M/s. Sara-Trans Industries, Uttar Pradesh
14.	M/s. Simosis International, Mumbai
15.	M/s. Rajiv Plastics Pvt. Ltd., Mumbai
16.	M/s Rajiv Plastic Industries, Mumbai

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17.	M/s. Rajiv Plastic Private Limited
18.	M/s. Delton Cables Limited, Delhi
19.	M/s. Euro-Leder Fashion Limited, Tamil Nadu
20.	M/s. Jindal Saw Limited, Delhi
21.	M/s. Jindal Spinning Mills Limited, Panipat
22.	M/s. L&T Valves Limited,
23.	M/s. Narbada Gems and Jewellery Limited, Hyderabad
24.	M/s. Natural Remedies Private Limited, Bangalore
25.	M/s. Bennett Coleman and Company Limited, Delhi
26.	M/s. UPL Limited, Mumbai
27.	M/s. Nagesh Classic, Ludhiana
28.	M/s. AbcCotspinPvt. Ltd, Ahmedabad
29.	M/s. AbcCotspinPvt. Ltd, Ahmedabad
30.	M/s. ABC CotspinPvt. Ltd, Ahmedabad
31.	M/s. ABC CotspinPvt. Ltd, Ahmedabad
32.	M/s. AbcCotspinPvt. Ltd, Ahmedabad
33.	M/s. ABC CotspinPvt. Ltd, Ahmedabad
34.	M/s. Itco Industries Limited, Bengaluru
35.	M/s. Schneider Electric Systems India Private Limited, Mumbai
36.	M/s. Nazareth Metals, Mumbai
37.	M/s. Nazareth Alloys, Mumbai
38.	M/s. Nazareth Metals, Mumbai
39.	M/s. Welspun Living Limited, Kachchh
40.	M/s. Flextronics Technologies (India) Private Limited, Tamil Nadu
41.	M/s. Radhika Exports, Mumbai
42.	M/s. Shriram Automotive Products Ltd, Delhi
43.	M/s. Medreich Limited, Bengaluru
44.	M/s. K. A. Malle Pharmaceuticals Limited, Mumbai
45.	M/s. All India Importers & Exporters Association, Mumbai
46.	M/s. All India Importers & Exporters Association, Mumbai
47.	M/s. Khanna Paper Mills Limited, Gurugram
48.	M/s. Prince Corp Private Limited, Mumbai
49.	M/s. Pavaman Poly Products Private Limited, Bengaluru
50.	M/s. Pavaman Poly Products Private Limited, Bengaluru
51.	M/s. Ravasco Transmission and Packing Private Limited, Mumbai

F.No. HQRPRCAPPLY00012281AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Request for Revalidation of DFIA Authorization No. 0311025262 dated 27.07.2023.

This is a review case of PRC Meeting No.17AM25 held on 03.10.2024 (Case No.25) wherein Committee rejects the case.

Applicant's statement: We wish to bring to your attention a matter concerning the above-referenced DFIA. We are a manufacturer and regular importer of Kraft Paper. For one of our imports, we procured the aforementioned DFIA from M/s. Narendra Plastic through M/s. Sun L Export, Mumbai. However, during the transfer of this DFIA to our IEC, the system disallowed the transfer, citing a mismatch in the sequence of the Director's name on the PAN Card and Aadhaar Card. Upon review, it is evident that while the names on both documents are identical, the sequence differs. Due to this technicality, the system did not permit the transfer of the DFIA, rendering it unusable for both M/s. Sun L Export and ourselves. Consequently, we were compelled to clear the consignment by paying the applicable duties. We have since corrected the Aadhaar Card to align with the PAN Card, and the DFIA has been successfully transferred to our name. Unfortunately, by the time this was rectified, the DFIA had already expired. In light of the above, we kindly request that you revalidate the DFIA for an additional three months from the date of endorsement. This extension would enable us to utilize the DFIA for our upcoming import consignment, which is expected to arrive in October-November 2024. We are attaching relevant screenshots from your online system as evidence of the situation. We hope you will consider the loss we have incurred due to a technical discrepancy and kindly approve the revalidation of the DFIA.

Decision: Deferred as attachments not visible, to be placed again in forthcoming meeting.

(Action: Applicant)

Case No.02 M/s. Balaji Speciality Chemicals Limited, Maharashtra

F.No. HQRPRCAPPLY000012295AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 3111001476 dated 24/06/2022.

Applicant Statement: Exempt materials are not mentioned in the invoices.As regards the endorsement of exempt materials in the invoices, it may be stated that our export product is a chemical item, generic in nature, which can only be manufactured, with the inputs allowed in the NC Ratification and there cannot be any substitutes to any of the imports allowed by the NC. This clearly attributes to the accountability of the import items used/consumed in the manufacturing of the ultimate exported product.It may also be stated that imports have been made

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against the licence, against which the Export Obligation has been fulfilled 100%, than imposed on the licence, in terms of both qty and value. We have moved against deemed exports for our Authorization No 3111001476 Dtd 24.06.2022.While dispatching the material we had mentioned respected Authorization No & File No on Tax Invoice as this is deemed exports.However, our R.A.ofiice Pune had issued deficiency letter no 31AE04000936AM24 that Exempted material not mentioned in tax invoice as per FTP para 4.12 & HBP 4.27. As we have already done 100% import and completed 100% export obligation, We request you to kindly consider our case and guide us to resolve this issue.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request and applicant may approach the RA in the matter.

(Action: Applicant)

Case No. 03 M/s. Eastern International, Kanpur

F.No. HQRPRCAPPLY00012291AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Extension of EOP against Advance Authorization No. 0611001326 dated 06/05/2022.

Applicant Statement: We are TWO STAR status holder manufacturer and exporter of Harness and Saddlery. We hereby further inform that due to world sluggish economy due to COVID -19 and Ukraine - Russia War , Middle east disturbance due to Isreal - Hamas war and Economic Implications of Middle East Conflicts causing Shipping freight price goes up and We further hereby inform that Harness & Saddlery sector which is mainly based in Kanpur has been very badly affected post COVID due to very poor demand specially in EUROPE and because of that our buyer postpone the orders and for that reason we could not fulfill the export obligation against the above mentioned Authorization against which we already got imported specific raw material for this specific buyer . But now our buyer has placed the orders and we have also got the export consignment ready to be shipped but the above said Advance Authorisation has been expired for that we hereby humbly request to grant us the extension for six months so that we would be able to fulfill the export obligation . We once again humbly request to grant us the extension and oblige..

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 0611001326 dated 06.05.2022 for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA

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concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kanpur)

Case No.04 M/s. Finorchem Limited, Kolkata

F.No. HQRPRCAPPLY000012283AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Extension of EOP against Advance Authorization No. 3411002397 dated 15/06/2022.

Applicant's statement: With reference to Advance Authorization No. 3411002397 dated 15.06.2022, we would like to inform you that we have fulfilled 80% of our export obligation within the extended validity period, which ends on 15.12.2024. Unfortunately, due to reduced demand in the international market caused by the Red Sea issue, we were unable to meet the remaining export obligation within the given timeframe. However, we have recently secured valid orders that will allow us to fulfill the remaining obligation. Hence we would humbly request your good self to grant us the extension of our export obligation perod for a further 6 months from your approval date.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 3411002397 dated15.06.2022for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Vadodara)

Case No.05 M/s. Granules India Limited, Hyderabad

F.No.HQRPRCAPPLY00012286AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Clubbing of Authorizations against Advance Authorization No. 0911001723 Dated 20/10/2021, 2611000946 dated 23/05/2023.

Applicant's statement: Granules India Limited has four manufacturing facilities at Hyderabad, Telangana and two manufacturing facilities at Visakhapatnam. (Copy of IEC attached). Granules have obtained the said Two Advance Authorisations for export of ?Losartan Potassium? as against import of raw materials i.e., Ortho Tolyl Benzo Nitrile, Sodium Borohydride, 2- Butyl ? 4-Chloro 5- Formyl Imidazole, Acetone and Methylene Chloride. As per the SION (A2919) the export product,

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imported items, Norms and Customs Notification are the same for two numbers of Advance Authorisations. Granules has permitted to import under 2 Advance licences Total of 51,750 kgs of Ortho Tolyl Benzo Nitrile and Export 45,000 Kgs of Losartan Potassium quantities 3. Out of the 5 permitted Import products Granules Imported only Ortho Tolyl Benzo Nitrile and 2-Butyl-4-Chloro 5-Formal Imidazole. 4. Out of the above 2 (Two) Advance Authorization proposed for clubbing 1 (One) A.A.s was issued by the RA Hyderabad and another A.A was issued by the RA Visakhapatnam. 5. It is submitted that said export product manufacture facilities are available at both Hyderabad and Visakhapatnam. Due to clerical mistakes and our Commercial staff who were looking after Advance licenses failed to observe Advance License no 2611000946 wrongly selected Visakhapatnam Unit and not informed our documentation staff regarding calculations of exports/imports to be fulfilled for each advance License .Due to communication gap between Commercial department and Logistics department (and also the Commercial officer, who was looking after the DGFT licenses matters left the company.) Now we are furnishing details of 2 Advance Authorisations sought for clubbing: 6. We have applied for clubbing of two A.As at RA, Hyderabad (one authorization was obtained from RA ,Hyderabad and one Authorization was obtained from RA, Visakhapatnam), whereas Hyderabad RA rejected our request of clubbing stating that Licenses issued by their office can only be clubbed. (copy of RA Hyderabad letter attached) 7. .It is bringing to the Hon'ble PRC that Parameters of clubbing of AA prescribed as per Public Notice no 40/2023 dated 12.02.2024 are furnished here under for your ready reference: A ? Only such authorizations shall be clubbed which have been issued within 24 months from the date of issue of earliest authorization that is sought to be clubbed, whether such authorizations are valid or not. Compliance of the above: The said parameter is complied with by the Company as the said 2 Advance Authorizations were issued within 19 months 02 days (20th Oct,2021 to 23rd May 2023) B. clubbing only imports made within 30 months from the date of issue of earliest authorization shall be considered. Compliance of the above: The said parameter is complied with by the Company As the said 2 authorizations imports were completed with in 17 months 10 days C. clubbing only exports made within 48 months from the date of issue of earliest authorization shall be considered. Compliance of the above: The said parameter is complied with by the Company As the export obligation was fulfilled under the said 2 Authorisationswith in 30 months 23 days(07-Feb-22 to 30- Aug- 2024) 8. Detailed Statement of Imports and exports under the said 2 advance authorizations are attached herewith for your ready reference. 9. Now Granules India Limited is seeking Hon'ble PRC, for relaxation of condition of clubbing advance authorizations issued by one RA 10. These two advance authorizations that are in open status during Export obligation periods of both Licenses. Our C&F agent wrongly mentioned The A.A. NO. 0911001723 dated 20-Oct-2021 (issued by RA, Hyderabad) wrongly mentioned in the Export shipping bills of Vizag Authorization No 2611000946 dated 23-May-2023 11.It is bringing to your kind consideration that Granules has less imported 2,240 kgs quantity of

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the matter at length. Accordingly, the Committee decided to relax the procedure to allow consideration of application for clubbing of Advance Authorizations issued by two different RAs, i.e. No. 0911001723 Dated

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20.10.2021 and 2611000946 dated 23.05.2023, to be filed at RA Hyderabad, subject to fulfilment of all other conditions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Hyderabad)

Case No.06 M/s. Imperial Dyeing Limited, Surat

F.No.HQRPRCAPPLY00012294AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Request For The Grant Of Ted against Refund of TED Authorization No. 5230023088 Dated 02/01/2017.

Applicant Statement: We have submitted an application to the RA, Surat for the grant of TED paid on Capital Goods procured from indigenous sources under EPCG Scheme. We have already completed the exports, but our application is still pending with them for the reason that we could not submit the e-BRC in time. You will kindly appreciate that we are not at all in fault and everything was happened due to non-issuance of e-BRCs by our Banks. Sir, we have already fulfilled the prescribed export obligation imposed on the EPCG Authorization well in time. The only incentive we are getting on such exports is the refund of TED and if we are not allowed our legitimate claims of TED, then we will be in a huge financial loss which may badly affect our business activities, as we are just recovering from the losses arising out of the COVID-19 related issues.

Decision: The Committee examined the statement made by the applicant in its application and it decided to refer the matter to PC-VI for comments.

(Action: Applicant/ PC-VI)

Case No.07 M/s. Maaris Exports, Tamil Nadu

F.No.HQRPRCAPPLY00012290AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Request to relax MIP policy with respect to import of goods under Special Advance Authorization and export of resultant goods by the Applicant against Advance Authorization No. 3211007570 dated 18/09/2024.

Applicant Statement: The effect of Notification No 33/2024-25 dated 01.10.2024 is severely affecting EXPORT of goods manufactured using input materials to import under Special Advance Authorization to ensure consistency and quality per say as no exception is made for the goods imported for use in production of export goods in terms of special advance authorization. The applicant state that it has been the policy and practice generally of DGFT to save imports from such restriction/prohibition if it is for the use in production of the goods to be exported. However, in the present case such exception is not made. The Applicant strongly

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believe that is not the purpose of MIP policy to hurt imports for exports but it is the policy to discourage imports for domestic purpose though for a limited period upto 31.12.2024 as envisaged for the time being. Portal does not allow us to select PH option as yes but freeze as No. It is to submit that we prefer to avail PH opportunity in this regard and our request may accordingly be considered in the interest of justice. Please refer to Attachment for detailed representation in this regard

Decision: The Committee went through the statement made by the applicant. It was observed that it is not a PRC matter. It was decided that PC2 may guide/handhold the applicant in the matter.

(Action: Applicant/ PC2)

Case No.08 M/s. Maple Fashion House, Tamil Nadu

F.No.HQRPRCAPPLY00012289AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Request to relax MIP policy with respect to import of goods under Special Advance Authorization and export of resultant goods by the Applicant against Advance Authorization No. 3211007582 dated 20.09.2024.

Applicant Statement: The effect of Notification No 33/2024-25 dated 01.10.2024 is severely affecting EXPORT of goods manufactured using input materials to import under Special Advance Authorization to ensure consistency and quality per say as no exception is made for the goods imported for use in production of export goods in terms of special advance authorization. The applicant state that it has been the policy and practice generally of DGFT to save imports from such restriction/prohibition if it is for the use in production of the goods to be exported. However, in the present case such exception is not made. The Applicant strongly believe that is not the purpose of MIP policy to hurt imports for exports but it is the policy to discourage imports for domestic purpose though for a limited period upto 31.12.2024 as envisaged for the time being. Portal does not allow us to select PH option as yes but freeze as No. It is to submit that we prefer to avail PH opportunity in this regard and our request may accordingly be considered in the interest of justice. Please refer to Attachment for detailed representation in this regard

Decision: The Committee went through the statement made by the applicant. It was observed that it is not a PRC matter. It was decided that PC2 may guide/handhold the applicant in the matter.

(Action: Applicant/ PC2)

Case No.09 M/s. P.S.S. Krishnamurthi Exports Private Limited, Tamil Nadu

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F.No.HQRPRCAPPLY00012282AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Request To Allow To File The Old Shipping Bill For Meis against MEIS Scrip No. 3219078047 dated 13/01/2020.

Applicant Statement: We hereby inform you that, We have missed some shipping bills for file the MEIS application having for the period 2016-2017 & 2017-2018 for our Export item of ?SALACIA ROOTS & CASSIA ALATA? Covered ITC HS CODE ? 12119049 & 12119029 has been eligible for claim of MEIS benefit 5% as per Public Notice No.32 dt 22-9-2016 vide S.No.5073 and vide S.No.496 for the period 7-3-2017 to 30-10-2017 as per Public Notice No.61 dt 7-3-2017 and MEIS benefit 7% vide S.No.496 for the period 1-11-2017 to 30-6-2018 as per Public Notice No.44 dt 5-12-2017. In this period We have missed some shipping bills contains 18Nos has been missed to file Due to Technical problem as EBRC & Shipping bills not Fitch in portal We are not able to file within Time. We have quoted and Confirmed Export Price with our buyer after deducted MEIS Benefit for giving competitive price for International Market attempting to penetrate in new market, seeking long-term for every country like USA,JAPAN & Asian Countries. So, We request, Please consider for Pending 18shipping bills for approval of MEIS LICENSE as per our requisition as favourable.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.10 M/s. Saumyaa Processors Private Limited, Surat

F.No.HQRPRCAPPLY00012292AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Request for grant of Terminal Excise Duty paid on CG procured under EPCG Scheme against Refund of TED Authorization No. 5230017691 Dated 29/07/2015.

Applicant Statement: We have submitted an application to the RA, Surat for grant of Refund of Terminal Excise Duty paid on Capital Goods procured from domestic manufacturers under EPCG Scheme. The application is still pending with the RA. We attach herewith a detailed letter explaining the entire history with a request to grant us some relaxation under the Policy so that we can get the issued cleared at the earliest.

Decision: The Committee examined the statement made by the applicant in its application and it decided to refer the matter to PC-6 for comments.

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(Action: Applicant)

Case No.11 M/s. UPL Limited, Mumbai

F.No.HQRPRCAPPLY00012284AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Request for Consideration of Duty Drawback S.Bills in Advance Authorization No. 0311010823 Dt. 24/01/2022- File NO.108393/AM22.

Applicant Statement: Would like to give here below facts of the licence ? Obtained advance authorisation for exports of 3600 KL Triclopyr 480 GL EC (copy enclosed) Obtained Invalidation Letter No.1 dt.17.03.2022 for procuring 1616 MT Triclopyr Technical 97% indigenously from Amico Pesticides (copy enclosed) instead of direct import to save FORFEX Outgo and Amico completed supplies to us for export of Triclopyr 480 GL EC from May 22 onwards to Aug.23. Proportionate to procured quantity of 1616 MT of Triclopyr Technical 97%, we have to complete export obligation of 2305279 Ltrs of Triclopyr 480 GL EC , as per norms sanctioned of 0.701 kgs. Through an oversight UOM was mentioned in advance authorization application as KGS instead of ?LTRS? and accordingly advance authorization was issued, but EDI Systems at Customs was not accepting in Ltrs instead of kgs, so we had force ably exported 1110760 Ltrs under Duty Drawback Scheme from 11.05.22 to 02.09.22 , as Customer wanted material badly and we did not want to loose valuable Customer (Statement of Exports under DBK Enclosed). Balance 1195754 Ltrs were exported under above advance authorization from 27.04.23 to 23.08.23. Kindly condone the mistake. Duty Drawback claimed against export of 1110760 Ltrs - Rs.1,26,03,029.47 RoDTEP Claim against export of 1110760 Ltrs - Rs. 77,55,724.00 We shall reimburse Duty Drawback + RoDTEP along with interest upon getting necessary approval. We had applied for online at DGFT Portal on 23.03.2022 and finally RA, Mumbai amended the UOM in licence as LTRS , vide amendment sheet no.1 dt.27.09.2022 as per Norms Committee Sanctioned in meeting no..NC/4/June/202223/5 Dt.29.06.2022 showing UOM as ?LTRS? in export product (copy of amendment sheet no.1 and norms enclosed). Obtained Invalidation Letter No.2 dt.01.09.2023 for procuring 907.600 MT Triclopyr Technical 97% indigenously from Amico Pesticides instead of direct import to save FOREX outgo (copy enclosed). Out of 907.600 MT, utilised only 394.500 MT . Balance quantity of 513.100 MT not utilised and we shall obtain non utilization certificate from Amico Pesticides . Proportionate to procured quantity of 394.500 MT of Trichlopyr Technical 97%, we have to complete export obligation of 563046 Ltrs , which we have completed same under said under advance authorization from 25.08.2023 to 28.06.2024 Give here below overall status of Licence ? Invalidation Letter No./Date R.M. Qty (in kgs) Supplied Qty (in kgs) To export proportionate to R.M.Qty (in Ltrs) Exported (in Ltrs) Shortfall (in Ltrs) 1/17.03.22 1616000 1616000 2305279 1195754 1109525 * 2/01.09.23 907600 394500 563046 563046 0 TOTAL 2523600 2010500 2868325 1758800 1109525 *As mentioned above we were exported 1109525 Ltrs under Duty Drawback Scheme (which is shortfall under Advance Authorisation) We have completed more than 50% (i.e. 61.31%) exported obligation prorate to procured quantity. Enclosing

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herewith statement of Exports and Imports. Due to exports were made under Duty Drawback, there is excess imports of 777777.025 kgs against shortfall of 1109525 Ltrs in said Advance Authorization. Inview of the above, we request your goodselves to kindly consider DBK S.Bill of 1109525 Ltrs under advance authorization no. 0311010823 Dt.24.01.2022- File NO.108393/AM22 in PRC towards completion of export obligation for redemption. Incase any indeminity bond or to pay any fees, we are ready to pay same. Please intimate PRC approval to RA, Mumbai to accept the DBK S.Bills against advance authorization for redemption of licence. Once our case in approved in PRC, we shall reimburse Duty Drawback &RoDTEP claimed along with interest.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.12 M/s. Sterlite Power Transmission Limited, Mumbai

F.No.HQRPRCAPPLY00012287AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Application seeking relaxation to allow certain imports made beyond 30 months qua clubbing and Redemption of Six Advance Authorizations against Advance Authorization No. 0310818549 dated 16/01/2018, 0310819587 dated 07/03/2018, 0310822348 dated 17/07/2018, 0310822611 dated 26/07/2018, 0310830803 dated 05/08/2019, 0310818561 dated 17/01/2018.

Applicant Statement: The Committee vide Meeting No. 10/AM21 on 10.09.2020 previously extended the import validity period of two licenses (Sr. No. 1 - 310818549 and Sr. No. 2 - 310818561) beyond 30 months due to the genuine hardship caused by severe floods, which led to the shutdown of the Company's factory (See Annexure B for Minutes). Consequently, certain imports against these two AAs were made beyond 30 months. REVALIDATION GRANTED ON ACCOUNT OF GENEUINE HARDSHIP AND THE PURPOSE OF GRANTING REVALIDATION WOULD BE DEFEATED IF CLUBBING DENIED IN RESPECT OF IMPORTS MADE BEYOND 30 MONTHS This application seeks relaxation to include imports made beyond 30 months against these 2 AAs towards clubbing and redemption of six licenses listed in Table A of our application. These imports have been made against 26 BOEs. The imports have been made against the extended validity granted by PRC beyond 30 months. Denying the request would nullify the relief granted earlier and undermine the purpose of the extension (See Annexure D for BOEs). IMPORTS WERE MADE DURING THE PEAK OF COVID-19 IN LOCK DOWN TO EFFECTIVELY UTILISE THE EXTENDED VALIDITY GRANTED BY THIS HON'BLE COMMITTEE During the peak of India's second COVID-19 wave in April 2021, the Company's employees faced significant distress

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while working remotely with limited coordination between staff and the CHA. Despite these challenges, imports were made under Licenses No. 310818549 and 310818561 to utilize the extended validity period, even though newer licenses were available for use due to substantial exports. IF IMPORTS BEYOND 30 MONTHS NOT CONSIDERED FOR CLUBBING IT WOULD CAUSE US MORE HARDSHIP The Committee had previously recognized the Company's genuine hardship due to floods while granting an extension. Allowing imports beyond the 30-month period during the extended validity and later disallowing the clubbing of such imports would subject the Company to double jeopardy. ALLOWING IMPORTS BEYOND 30 MONTHS FOR CLUBBING WILL ALIGN WITH THE DECISION OF HON?BLE PRC TO GRANT REVALIDATION ON ACCOUNT OF GENUINE HARDSHIP In light of the hardship caused by the floods and Covid-19, the Company respectfully requests relaxation of the 30-month import limitation for imports under AA No. 310818549 and 310818561 for the purpose of clubbing of subject 6 AAs. This would align with the intent of the earlier extension granted by the PRC and enable effective utilization of the extended validity period. HON'BLE PRC HAS GRANTED SIMILAR RELIEF IN THE PAST VIDE MEETING NO.04/AM23 The PRC has previously allowed similar requests for clubbing BOEs filed beyond 30 months, as seen in its Meetings No. 20/AM24 on 14.11.2023 & 17.11.2023 and Meeting No. 04/AM23 on 11.05.2022, where genuine reasons were provided. In light of these precedents, the Company humbly requests favorable consideration of its current request, supported by these genuine reasons.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request

(Action: Applicant)

Case No.13 **M/s. Sara-Trans Industries, Uttar Pradesh**

F.No.HQRPRCAPPLY00004637AM23

Meeting No.25AM25 held on 19.02.2025

Subject: Deduction/ Waiver of Late Cut Fee against MEIS Scrip No. 41/11/000/10000/07 62/8239 dated 15/03/2022.

Applicant Statement: We would like to draw your kind attention and are seeking your help in resolving our issues for our below detailed shipments for which we are unable to claim our MEIS Entitlement due to late uploading of data by Customs and delayed online Out of Charge. We have been desperately trying to contact Ms. Tresa Joseph, NDML to resolve this issue but she is incommunicado. Details of our shipments are: 1. Request ID 251901115443 Invoice: 6806/B dated 04.04.2019 Shipping Bill: 4017451 dated 08.04.2019 Docs submitted on: 08.04.2019 Approved by: Appraiser Mr. Manish Wadhwa on 08.04.2019 Allotted for Clearance: By PO

Sanjay

Mr. Awan Kumar on 09.04.2019 Manual Out of Charge: 12.04.2019 - Gate Pass Documents attached This Document was not cleared ONLINE until 06.12.2021 by PO Mr. Deepak Kumar and Allowed for export. 2. Request ID 2521902501200 Invoice: 6876/B, 6877/B & 6878/B dated 07.08.2019 Shipping Bill: 4030731 dated 10.08.2019 Docs submitted on: 18.08.2019 Approved by: Appraiser Mr. Sunil Sharma on 11.0808.2019 Allotted for Clearance: Online Not Allotted Manual Out of Charge: 14.08.2019 - Gate Pass Documents attached. This Document was cleared ONLINE on 06.12.2021 by PO Mr. Deepak Kumar and allowed for export. The DGFT site is rejecting our above applications due to the delayed clearance by the Customs and we are losing on our claim for MEIS entitlement. The MEIS Scheme was valid only until 2020 but both these documents are being shown as Not entitled for MEIS! since the export allowed was delayed and date shown is 06.12.2021. Request you to kindly help us by correcting the actual date of Allow Export for these shipments to 12.04.2019 and 14.08.2019, respectively. Payments received on-02.05.2019, 05.09.2019, 06.09.2019. eBRCould not be uploaded due to delay in clearing documents and uploading of same by NSEZ Customs. We will be highly obliged is you rectify the same on PRIORITY.

Comments of NSEZ were also seen.

Decision: Case is withdrawn and closed.

(Action: Applicant)

Case No.14 M/s. Simosis International, Mumbai

F.No.HQRPRCAPPLY0001088AM24

Meeting No.25AM25 held on 19.02.2025

Subject: Request for issuance of Transport and Marketing Assistance (TMA) approval letter as per Trade Notice 21/2022-23 dated 25.11.2022 against TMA Authorization No. 032110251374A M21.

Applicant Statement: We thank you for approving our case, however our claim is not yet granted by RA by citing budget allocation issue, in connection to the same, please find below chronology of our case enclosed Note that we have already submitted online / manually TMA application with all relevant documents & ADGFT Mumbai. Our application rejected only for Non submission of reply against deficiency dated 03.05.2022. Subsequently DGFT issued a fresh Trade Notice No. 21 /2022-23 dated 25.11.2022 which read as ? it has been decided to allow all those applicants who have submitted online application (s) for exports made upto 31.03.2021 to submit physical copies along with prescribed documents with designated RAs by 31.12.2022. The concerned RA shall examine the applications which are complete in all respects in accordance with prescribed policy / procedure and dispose of the same within a further period of 30 days from the date of submission of physical copy.? According all exporters were given an option and opportunity to apply/rectify for any short comings /anomaly in their application. We took the advantage of the relaxation granted by the DGFT and applied with all the

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document as prescribed under the said trade notice on 25.11.2022. We request you to instruct Addl. DGFT Mumbai to consider our application filed as per Trade Notice No. 21 /2022-23 dated 25.11.2022 or Give us personal hearing to explain our case in detail. About us- We are leading exporter of Agro commodities and in existences since 2002. We are government recognized Export House & has ISO 22000:2005 & an ISO 9001-2008 Certificate, Spice Board, APEDA, FIEO, SHEFEXIL, FSSAI, IOPEPC certifications. We have been awarded Export Excellence award for highest export of Safflower Seeds in India for the year 2016-17, 2017-18, 2018-19, 2020-21, 2021-22 & highest export of Sunflower Seed in India for the year 2017-18, 2018-19 & 2020-21 by IOPEPC (Under Ministry of Commerce, Govt. of India) & Export Excellence Award by FIEO for the year 2019-20.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.15 **M/s. Rajiv Plastics Pvt. Ltd., Mumbai**

F.No.HQRPRCAPPLY00007220AM24

Meeting No.25AM25 held on 19.02.2025

Subject: Request for revalidation of AA No.0311009129 dt. 02.12.2021.

Applicant Statement: I am writing to bring to your attention a critical issue concerning our recent export activities under advance license. Due to a technical fault, we have been encountering discrepancy in the value and quantity specified in the license and also in licence transfer to customs. This issue was highlighted number of times to regional authorities in personal meeting but solution have been elusive. Finally, matter was escalated to DGFT, Delhi who was kind enough to immediately refer it to Addl. DGFT who interacted with NIC, Delhi and RA, Mumbai to resolve the issue. Following that initiative in about 45 days the technical issue got resolved. However, in the intervening period the said licence has expired. 1. AA No. 0311009129 Date 02/12/2021 // File no. 03AA040130580AM22 RPPL.

Comments of RA were also seen.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length and observed that there is merit in the case. Accordingly, it decided to allow revalidation for a further period of 6 months from the date of endorsement against Advance AuthorisationNo. 0311009129 dated 02.12.2021. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Sanjay

Case No.16 **M/s. Rajiv Plastics Pvt. Ltd., Mumbai**

F.No.HQRPRCAPPLY00007221AM24

Meeting No.25AM25 held on 19.02.2025

Subject: Re-validation of Authorization/Certificate of AA No. 0311007550 dated 07.10.2021.

Applicant Statement: I am writing to bring to your attention a critical issue concerning our recent export activities under advance license. Due to a technical fault, we have been encountering discrepancy in the value and quantity specified in the license and also in licence transfer to customs. This issue was highlighted number of times to regional authorities in personal meeting but solution have been elusive. Finally, matter was escalated to DGFT, Delhi who was kind enough to immediately refer it to Addl. DGFT who interacted with NIC, Delhi and RA, Mumbai to resolve the issue. Following that initiative in about 45 days the technical issue got resolved. However, in the intervening period the said licence has expired. 1. AA No. 0311007550 Date 07/10/2021 // File no. 03AA040108285AM22.

Comments of RA were also seen.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length and observed that there is merit in the case. Accordingly, it decided to allow revalidation for a further period of 6months from the date of endorsement against Advance AuthorisationNo. 0311007550 dated 07.10.2021. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.17 **M/s. Rajiv Plastics Pvt. Ltd., Mumbai**

F.No.HQRPRCAPPLY00007218AM24

Meeting No.25AM25 held on 19.02.2025

Subject: Revalidation of DFIA No. 0311007428 dated 02.10.2021

Applicant Statement: I am writing to bring to your attention a critical issue concerning our recent export activities under advance license. Due to a technical fault, we have been encountering discrepancy in the value and quantity specified in the license and also in licence transfer to customs. This issue was highlighted number of times to regional authorities in personal meeting but solution have been elusive. Finally, matter was escalated to DGFT, Delhi who was kind enough to immediately refer it to Addl. DGFT who interacted with NIC, Delhi and RA, Mumbai

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to resolve the issue. Following that initiative in about 45 days the technical issue got resolved. However, in the intervening period the said licence has expired. 1. AA No. 0311007428 Dt. 02/10/2021 // File no. 03AA040108106AM22 RPPL To mitigate the impact on our business, we kindly request your intervention for the revalidation of the expired license for a period of six months. Attached to this email are the relevant documents, including the communication with NIC-DGFT, which highlight the ongoing efforts to rectify the situation. We appreciate your understanding of the urgency of this matter and request your favorable consideration for the requested policy relaxation. Your prompt attention to this request will be immensely beneficial in ensuring the continuity of our export activities. We are hopeful for a swift resolution under your esteemed guidance.

Comments of RA were also seen.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length and observed that there is merit in the case. Accordingly, it decided to allow revalidation for a further period of 6months from the date of endorsement against Advance AuthorisationNo. 0311007428 dated 02.10.2021. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.18 M/s. Delton Cables Limited, Delhi

F.No. HQRPRCAPPLY00000308AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Request for closure of Authorizations against Advance Authorization No. 0510235840 dated 05.02.2009.

This is a defer case of PRC Meeting No.05AM25 held on 10.05.2024 (Case No.26) wherein Committee decided to refer the case to Policy-V.

Applicant Statement :The matter was taken up. The entire submission made by the applicant was gone through. The applicant stated that they filed Application for Closure of Advance Authorization no. 0510235840 dt 05.02.2009 in the Amnesty scheme but RA Delhi issued DL No. 50 dated 20.03.2024 issued vide file No 05/24/040/00664/AM-09/ZALC-I/CLA stating that their case is not eligible under amnesty scheme since EO period has already expired before 12.08.13. Hence they are requesting to allow closure under amnesty scheme for redemption against subject authorization.

Comments of Policy-5 was also seen.

Decision: Case is decided earlier and hence withdrawn.

Sanjay

(Action: Applicant)

Case No.19 M/s. Euro-Leder Fashion Limited, Tamil Nadu

F.No.HQRPRCAPPLY0007840AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Request for eligible for MEIS as we were in DEL.

Applicant Statement: We are eligible for M.E.I.S for below mention seven shipping bills as below 1) 3530995 DT 01.07.2020 PORTINMAA4 , 2)5059977 DT 09.09.2020 PORT INMAA1, 3) 5927701 DT 17.10.2020 PORT INMAA1,4) 5414521 DT 24.09.2020 PORT INMAA1,5) 5643888 DT 05.10.2020 PORT INNSA1, 6) 5759404 DT 10.10.2020 PORT INMAA4, 7) 7302690 DT 18.12.2020 PORT INMAA4.

Decision: The Committee examined the statement made by the applicant in its application and it decided to refer the matter to PC-3 for comments.

(Action: Applicant/ PC-3)

Case No.20 M/s. Jindal Saw Limited, Delhi

F.No.HQRPRCAPPLY00012189AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Clubbing of Authorizations against Advance Authorization No. 0510332301 dated 22/08/2012, 0510385527 dated 11/05/2014.

This is a defer case of PRC Meeting No.12AM25 held on 01.08.2024 (Case No.09) wherein Committee defer the case.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. For clubbing of subjected two Annual Advance Authorization, a relaxation of 2 months and 9 days in issuance of 2nd Annual Advance Authorization and 8 months relaxation in import made under 2nd Annual Advance Authorization is required from the condition laid down in Para 4.38 (iv) of HBP 2015-20 for regularization/redemption purpose only. As per first condition of para 4.38 (vi) of HBP only such authorizations shall be clubbed which have been issued within 18 months from the date of issue of earliest authorization. In the given case, 2nd Annual AA is issued on dated 01.05.2014 beyond permissible limit period 22.02.2014. A relaxation of 2 months & 9 days should be permitted to us. As per second condition para 4.38 (vi) of HBP upon clubbing only import made within 30 months from the date of issue of earliest authorization shall be considered. In the given case, last import in the 2nd Annual AA dated 01.05.2014 is made on 12.10.2015 beyond permissible limit period 22.02.2015. A relaxation of

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8 months should be permitted to us.

As per Para 4.39(b) Validity of Advance Authorization for supplies under Chapter-7 of FTP shall be co-terminus with contracted duration of project execution or 12months from the date of issue of Authorization, whichever is later. For clubbing purpose restriction of 30 months is not logical.

As per Public Notice 40 dt. 12.02.2024 Authorization shall be clubbed which have been issued within 24 months from the date of earliest authorization. However the period of second condition of Para 4.36 (VI) of HBP with regard to import has not been being extended by the DGFT.

In our case where deemed export under project authority certificates are executed more than 5 years, the restriction of 30 months period in import is not practical. PRC earlier granted similar relaxation of Para 4.36 for redemption/regularization purpose,

Decision: The committee went through the statement made by the firm in its application and noted that the facts of the case have not been clearly specified by the firm and hence decided to call the firm for **Personal Hearing**.

(Action: Applicant)

Case No.21 M/s. Jindal Spinning Mills Limited, Panipat

F.No. HQRPRCAPPLY00012278AM25

Meeting No.25AM25 held on 19.02.2025

Extension of EOP against Advance Authorization No. 3311000552 dated 07/01/2022, 3311000579 dated 28/01/2022, 3311000633 dated 03/03/2022, 3311000685 dated 25/04/2022, 3311000752 dated 09/06/2022.

Applicant Statement: We, M/s Jindal Spinning Mills Limited a recognized manufacturer and exporter of Acrylic Yarn bearing HSN: 55096900 with our registered office located at G 3 , INDUSTRIAL AREA Contact No: 919996605137 , PANIPAT , PANIPAT , HARYANA, 132103 and holding IEC No. 3308005204 humbly submit this application seeking a compassionate consideration.Request letter is attached for your kind reference mentioning all the facts regarding NON-fulfillment of EO. The past two years have been marked by a series of unforeseen global events that have disrupted the international trade landscape, particularly affecting the export of goods under HSN Code 55096900. These challenges, beyond our control, have significantly hindered our ability to fulfill the export obligations. The financial year 2022-23 and 2023-24 witnessed a precipitous decline in global demand for products under HSN Code 55096900 primarily due to post pandemic economic slowdown, geopolitical tensions and shifts in consumer preferences.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request

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and allowed EOP extension of Advance Authorization Nos. 3311000552 dated 07.01.2022, 3311000579 dated 28.01.2022, 3311000633 dated 03.03.2022, 3311000685 dated 25.04.2022, 3311000752 dated 09.06.2022. for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Panipat)

Case No.22 **M/s. L&T Valves Limited, Mumbai.**

F.No.HQRPRCAPPLY0004016AM23

Meeting No.25AM25 held on 19.02.2025

Subject: Relaxation of policy provision to allow MEIS benefit against shipping bills pertaining to the year 2016-2017 to 2019 -2020 which are time barred as eBRCs are yet to be issued and uploaded by bank.

This is a defer case of PRC Meeting No.27AM23 held on 05.01.2023 (Case No.37) wherein Committee decided to defer the case and ask the firm to submit a revised statement showing the date of uploading the BR5C before taking the decision.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We are one of the largest exporters of valves having three star export house status and AEO T2 recognition exporting since 6 decades and over 20 million valves. The online system of DGFT is not accepting the application for MEIS with eligible incentive amount for shipping bills wherein the realization is within three years from date of let exports and the BRCs are not uploaded within three years from date of let exports. We have exported valves under MEIS scheme during financial year 2016-2017, 2017-2018, 2018-2019, 2019-2020 (upto 31.08.2020). The payments are realized within three years from date of let export. We have been continuously following up with our two bankers viz Standard Chartered Bank & Australia and New Zealand Banking group limited for uploading of eBRCs. The bankers have now agreed to upload the eBRCs at their earliest i.e. after three years from date of let exports. We are enclosing herewith -: a) Statement showing details of shipping bills realized within three years and EBRC?s uploaded beyond three years. b) Positively considered cases on similar ground. c) Copy of Three star export house status certificate, AEO T2, ISO certification and Profile of company. The delay in uploading of BRC is beyond our control, hence we request the PRC to condone the delay in filing MEIS applications so that we can avail our legitimate incentive as we have already passed on price reduction based on estimate/ assumption that we will receive MEIS benefits. In light of above we request the PRC to allow six months time to file MEIS application for all such past exports.

Decision: The Committee examined the statement made by the applicant in its application and it decided to refer the matter to PC-3 for comments.

Sanjay

(Action: Applicant/ PC-3)

Case No.23 **M/s. Narbada Gems and Jewellery Limited, Hyderabad**

F.No.HQRPRCAPPLY00012273AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Request to condonation of delay landing of 1 day for Re-import shipments of gold Jewellery for Para 4.79 (d) of Handbook of Procedures 2023 against Authorization No. 0911003703.

Applicant Statement: Ref : Bills of Entry No :6948175 Date : 29.11.2024 . With reference to above we exported One shipment of Gold Jewellery to UAE for Export Promotion Tour with permission from Gems & Jewellery Export Promotion Council (GJEPC) as per Para 4.79 of Handbook of Procedures 2023, vide Shipping Bills No.4796036 Date:14.10.2024 from Hyderabad and the shipment was departed on dated 15.10.2024. We handed over the shipment for Re-import to India at UAE to the forwarding agent on dated 27.11.2024 vide above referred MAWB No., but they booked the cargo delayed and the shipments landed in Hyderabad on dated 29.11.2024, the shipments landed 1 day delayed. As per Para 4.79 (d) the shipments would bring back within 45 days from the date of departure. We humbly request you to kindly condone the delay landing of 1 day for our shipment to get clearance from Customs.

Decision: The Committee heard and went through the statement made by the applicant and discussed the matter at length. After detailed discussion the Committee decided to accede to the request for the condonation of delay of 1 day beyond permissible period of 45 days for customs clearance against Bills of Entry No :6948175 dated 29.11.2024. The firm shall approach the Customs concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ Customs)

Case No.24 **M/s. Natural Remedies Private Limited, Bangalore**

F.No. HQRPRCAPPLY00012279AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Review Of Norms Beyond 12 Months From Mom Date against Authorization No. 0711004140 dated 31/05/2022.

Applicant Statement: This is with respect to the above mentioned Advance Authorization, we wish to inform you that our case was rejected in the meeting no NC/ 6/ MEET/ Jul/ 202223/ 4 and date 04/08/2022, Case No. 66 / NC/6/MEET/Jul/202223/4. Since we could not submit the supporting documents on time as informed by the Norms Committee 6 due to non-availability of COA of

Sanjay

import item and COA of Export Item. Against the above said authorization we have completed the export obligation. However since the norms is not ratified, we are unable to submit the EODC Application to RA Bangalore. We hereby attach statement of imports and exports duly attested by us. In light of the above, we humbly pray the honourable chairman of the PRC Committee and Norms Committee 6 and respective members to accept our request to relax the policy towards submission of the Review Application beyond 12 Months from the date of MOM Publish.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to relax the time limit to allow the case to be considered by the concerned Norms Committee.

(Action: Applicant/ NC)

Case No.25 M/s. Bennett Coleman and Company Limited, Delhi

F.No. HQRPRCAPPLY00000312AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Reinstate the rejected SEIS Application and to allow submission of response to deficiency letter.

Applicant Statement: The Company was issued two deficiency letters on 05 July 2022 and 16 September 2022 for which timely response was submitted by the Company along with proper information and documents. The third deficiency letter was issued on 05 February 2023 which was inadvertently omitted by the Company and the authority issued the rejection letter on account of non-submission of reply. The SEIS claim filed by the Company is genuine and bona-fide but the same was rejected due to a mere procedural lapse. The Company prays to reinstate the SEIS application and allow the claim on merits.

Comments of PC-3 was also seen.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter and referred the matter to PC-3. Case is closed.

(Action: Applicant/ PC-3)

Case No.26 M/s. UPL Limited, Mumbai

F.No. HQRPRCAPPLY00012038AM25

Meeting No.25AM25 held on 01.01.2025

Subject: Consideration of Re-exported Quantity for Reduction from Imported Quantity under Advance Authorization against Advance Authorization No. 0311015073 dated 28/05/2022, 0311016484 dated 21/07/2022.

Sanjay

Applicant Statement: We respectfully submit this request for your kind consideration regarding the re-export of 48,100 kgs of raw material Bifenazate Technical and seek your approval to reduce this quantity from the total imported amount against our Advance Authorizations, as detailed below: 1. File No.: 03AX04000583AM23, License No.: 0311015073, Date: 28/05/2022 2. File No.: 03AX04002291AM23, License No.: 0311016484, Date: 21/07/2022 These Advance Authorizations were obtained under the actual user condition for the export of "BIFENAZATE 480 G/L SC." The corresponding raw materials were imported under these licenses, and we are required to meet the export obligation as per the proportionate quantity of imports. However, from April 2023 to May 2024, we experienced a severe demand downturn in the NAM and other all region due to market saturation, resulting in a loss of confirmed export orders from our clients. This unexpected drop has significantly impacted our ability to meet the required export targets. The shortfall in export quantities, in comparison to the imported raw material, is as follows: File No. 0311015073 (Dated 28/05/2022) ? Shortfall: 37,975.62 kgs File No. 0311016484 (Dated 21/07/2022) ? Shortfall: 176,000 kgs To mitigate this issue, we were able to re-export a portion of the unutilized raw material, Bifenazate Technical 98% (imported under Advance Authorizations 0311016484 and 0311015073), amounting to 48,100 kgs to European countries. This re-export was carried out under a free shipping bill, and no benefits were availed on the export. In view of this, we kindly request your esteemed committee to approve the reduction of the re-exported quantity of 48,100 kgs from the total imported quantity of Bifenazate Technical. This adjustment would allow us to proportionally reduce our export obligation and facilitate the clubbing and redemption process of both Advance Authorizations. We are actively pursuing new orders for Bifenazate 480 G/L SC and remain committed to fulfilling the remaining export obligation once the re-exported quantity is considered. We sincerely request your kind approval for this adjustment, which will allow us to proceed towards the closure of our Advance Authorizations.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter. The firm may approach the concerned RA. Case is closed.

(Action: Applicant)

Case No.27 M/s. Nagesh Classic, Ludhiana

F.No. HQRPRCAPPLY00007951AM24

Meeting No.25AM25 held on 01.01.2025

Subject: Request for MEIS and RoSCTL benefits against 45 shipping bills.

This is a defer case of PRC Meeting No.18AM25 held on 09.10.2024 (Case No.11) wherein Committee decided to refer to EGTF for examination and to re-confirm the abeyance period allowed to firm for the DEL period.

Applicant Statement: Request for allow us MEIS and RoSCTL benefit against 45 Shipping Bills of Knitted Readymade Garments and extend the validity period of 4 Scrips as per Para 2.59 FTP-2023. 4- We have filled the application through online

Sanjay

system, but could not submit our following MEIS & RoSCTL 4 Duty Credit Scrips through to DGFT Portal as our IEC No. 3001004592 was placed DEL status during the validity period of MEIS & RoSCTL submission from January, 2018 to October, 2020 , so we were enable to submit the MEIS & RoSCTL application with eligible incentive amount to the DGFT portal.

Comments of PC-3 were also seen.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee decided to refer the case to PC-3 for detailed comments.

(Action: Applicant/ PC-3)

Case No.28 M/s. ABC Cotspin Pvt. Ltd, Ahmedabad

F.No. HQRPRCAPPLY00012267AM25

Meeting No.25AM25 held on 01.01.2025

Subject: Grant of IEIS for year 1.1.2013 TO 31.3.2013 against IEIS Scrip No. F. No.08/21/91/8002 6/AM17.

Applicant Statement: (A) The Scheme for IEIS incentive for the period 1.1.2013 to 31.3.2013 was first notified vide DGFT?s Notf. No 27 dated 28.12.2012 read with subsequent Notif No. 44 dated 25.9.2013 and Trade Notice No 4 dated 5.5.2016. (B) DGFT had also issued a Public Notice No 28 dated 25.9.2013 for amendment in Para 3.8.3 of HBP allowing filing of IEIS applications w.e.f. 1.4.2014 and also permitted facility for late cut provisions as provided under Para 9.3 of HBP for 2009-2014. (C) In respect of our case for IEIS for the period 1.1.2013 upto 31.3.2013 as per para 3.11.9 of HBP our application could have been filed upto 12 months from the date of realisation of payments which in this case is dated 20.12.2014 and further 2 years late cut provisions under Para 9.3 of HBP i.e. upto 20.12.2017 where as we have filed IEIS application for quarter 2012-2013 on 22.12.2016 within 2 years on 22.12.2016. (D) Subsequent in view of various High Court s orders DGFT had re-examined this matter in consultation with the Department of Legal Affairs and accordingly issued a Trade Notice No 4 dated 5.5.2016 read with DGFT s earlier NotIf No 44 dated 25.9.2013 for IEIS application for the period of 1.1.2013 to 31.3.2013. (E) As per DGFT s Public Notice No 28 dated 25.9.2013 under its para 2 the IEIS application for quarter 1.1.2013 to 31.3.2013 can be filed after 1.4.2014. (F) Our submission is that as per para 3.11.9 of HBP our IEIS application for the period of 1.1.2013 to 31.3.2013 could have been filed within 12 months from the date of realisation of payments of dated 20.12.2014 upto 20.12.2015 and further under 2 years late cut provisions under Para 9.3 of HBP upto 20.12.2017 where same was filed on much before on 22.12.2016 (G) As such the last date of submission of subject IEIS application upto 31.3.2016 as mentioned in PRC committees decision dated 3.9.2019 does not falls under above provisions of Para 3.11.9 and 9.3 of HBP and deserves to be reviewed. (H) Our IEIS application for the period 1.1.2013 to 31.3.2013 submitted to RA, Ahmedabad on 22.12.2016 was rejected dated on the grounds of time barred vide their letter No.01/21/92/80026/AM.17 dated 22.12.2016 (Copy

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enclosed) whereas this could have been allowed with late cut facility in terms of provisions laid down under Para 3.11.9 and 9.3 of HBP upto 20.12.2017 whereas we had submitted much before on 22.12.2016. The main reason for delayed submission of this IEIS application is that the electronic EBRC s were made mandatory w.e.f. 16.8.2012 for all Appendices and AayaatNiryaat Forms vide DGFT vide a P. N. No 2 dated 5.6.2012 read with P.N. No 8 dated 6.7.2012 and the statement of realisation of export proceeds growth can only be certified by a CA after obtaining E-BRC s uploaded by the Bank.(I) Due to Carona Epidemics our office has remain closed during the year 2020 to 2022 and many of our staff workers had suffered severely due and with great difficulty we collected documents for our subject IEIS application from their residence and submitting a Review Application before PRC for sympathetic consideration. (J) PRC is requested to kindly consider our above justified submission and allow issue of subject IEIS Scrip for quarter of Jan 2013 to March 2013 for Rs. 8.65 Cr approx. without any late cut, in relaxation of Policy provisions at the earliest.

Decision: The Committee examined the justification given by the applicant and discussed the matter at length and decided to seek a detailed report from RA, Ahmedabad in the matter.

(Action: Applicant/ RA Ahmedabad)

Case No.29 M/s. ABC Cotspin Pvt. Ltd, Ahmedabad

F.No. HQRPRCAPPLY00012268AM25

Meeting No.25AM25 held on 01.01.2025

Subject: Grant of IEIS for year 2013-2014 against IEIS Scrip No. FILE No.08/21/91/8003 1/AM17.

Applicant Statement: (A) Our earlier IEIS appln for year 2013-2014 request has been rejected by PRC in its Meeting No 14/AM21 dated 27.10.2020 Case No 12 on the grounds that there was no requirement for uploading of BRC but only issue of a Certificate by CA. (B) Our IEIS appln for year 2013-2014 was submitted within 3 years on 23.3.2017 upon late uploading of mandatory EBRC s on 11.8.2016 by a Coop Banker of Kalupur; Ahmedabad which caused delay in late submission on online application to RA, Ahmedabad (C) The electronic EBRC s were made mandatory w.e.f. 16.8.2012 for all Appendices and AayaatNiryaat Forms vide DGFT vide a P. N. No 2 dated 5.6.2012 read with P.N. No 8 dated 6.7.2012. (D) The statement of realisation of export proceeds growth can only be certified by a CA after obtaining E-BRC s uploaded by the Bank on 23.3.2017. (E)The IEIS scheme benefits was provided w.e.f. 5.6.2012 under para 3.83 of HBP vide P.N. No. 41/2012 dated 28.12.2012 and P. N. No. 28 dated 25.9.2013 on the basis of realisation for export proceeds and was allowed to be file after 1.4.2014 under para 3.11.9 of HBP with late cut provisions under para 9.3 of HBP 2009-14 which can be filed within 12 months and further with late cut provisions under Chapter 9 of HBP of 2% to 10% up to 24 months upto 31.3.2017 whereas we have submitted online application on 23.7.2017 within late cut provisions (F) As per our discussions with

Sanjay

the cooperative banker The Kalupur Comm Co. Op. Bank Ltd; Ahmedabad the reasons for late uploading of the E-BRC are due to their getting approval for their additional financial assistance for installation of additional computer software from their cooperative board of members which took so long time. (G) As soon as we received all BRC s submitted 16 IEIS applications on 23.3.2017 for a value limited upto Rs 1 Crore against our 400 SB s for year 2013-2014. (H) Due to Carona Epidemics our office has remain closed during the year 2020 to 2022 and many of our staff workers had suffered severely due to Carona impact and with great difficulty collected documents from their residence and are submitting a Review Application before PRC for sympathetic consideration. (I) In view of our above justified grounds our IEIS for 2013-2014 filed within 3 years late cut provisions mainly on grounds of late uploading of EBRC by our banker, be kindly allowed without any late cut in relaxation of Policy provisions by Policy Relaxation Committee at the earliest.

Decision: The Committee examined the justification given by the applicant and discussed the matter at length and decided to seek a detailed report from RA, Ahmedabad in the matter.

(Action: Applicant/ RA Ahmedabad)

Case No.30 M/s. ABC Cotspin Pvt. Ltd, Ahmedabad

F.No. HQRPRCAPPLY00012257AM25

Meeting No.25AM25 held on 01.01.2025

Subject: Allow Fresh submissions based on IEIS Scheme incentive for the period 1.1.2013 upto 31.3.2013 against Authorization No. FILE No. F.No.08/21/91/80 026/AM17 dated 22/12/2016.

Applicant Statement: We are Star Trading House since 1.4.2010. Our request for issue of IEIS Scrip for the quarter period 1.1.2013 to 31.3.2013 was rejected by Policy Relaxation Committee in its Meeting No 18/AM20 dated 3.9.2019 Case No 15 on the grounds that the IEIS Scheme already been abolished long time back with last date of filing was 31.3.2016. A copy of the aforesaid Minutes is enclosed. 2. We would like to make Fresh submissions based on IEIS Scheme incentive for the period 1.1.2013 upto 31.3.2013 was last clarified / allowed vide DGFT?s Trade Notice No 4 dated 5.5.2016 in view of High Courts order read with DGFT?s Notf No 44 dt 25.9.2013, with the request for sympathetic consideration of the Policy Relaxation Committee:- (a) The Scheme for IEIS incentive for the period 1.1.2013 to 31.3.2013 was first notified vide DGFT?s Notf. No 27 dated 28.12.2012 read with subsequent Notif No. 44 dated 25.9.2013 and Trade Notice No 4 dated 5.5.2016. (b) DGFT had also issued a Public Notice No 28 dated 25.9.2013 for amendment in Para 3.8.3 of HBP allowing filing of IEIS applications w.e.f. 1.4.2014 and also permitted facility for late cut provisions as provided under Para 9.3 of HBP for 2009-2014. A copy of this PN is enclosed. (c) In respect of our case for IEIS for the period 1.1.2013 upto 31.3.2013 as per para 3.11.9 of HBP our application could have been filed upto 12 months from the date of realisation of payments which in this case is dated 20.12.2014 and further 2 years late cut provisions under Para 9.3

Sanjay

of HBP i.e. upto 20.12.2017 where as we have filed IEIS application for quarter 2012-2013 on 22.12.2016 other 2 years. (d) Subsequent in view of various High Court?s orders DGFT had re-examined this matter in consultation with the Department of Legal Affairs and accordingly issued a Trade Notice No 4 dated 5.5.2016 read with DGFT?s earlier Notf No 44 dated 25.9.2013 for IEIS application for the period of 1.1.2013 to 31.3.2013. Copies of both Trade Notice and Notification are enclosed. (e) In the DGFT?s Public Notice No 28 dated 25.9.2013 it has been mentioned under its para 2 that application can be filed after 1.4.2014. We would like to mention that as per para 3.11.9 of HBP our IEIS application for the period of 1.1.2013 to 31.3.2013 could have been filed upto 12 months from the date of realisation of payments which in this case is dated 20.12.2014 and further under 2 years late cut provisions under Para 9.3 of HBP our subject IEIS application for quarter 1.1.2013 to 31.3.2013 could have been filed upto 20.12.2017 where same was filed on 22.12.2016 much before 2 years late cut facility upto 20.12.2017. As such the last date of submission of subject IEIS application upto 31.3.2016 as mentioned in PRC committees decision dated 3.9.2019 does not falls under above provisions of Para 3.11.9 and 9.3 of HBP and deserves to be reviewed. (f) Our IEIS application for the period 1.1.2013 to 31.3.2013 submitted to RA, Ahmedabad on 22.12.2016 was rejected dated on the grounds of time barred vide their letter No.01/21/92/80026/AM.17 dated 22.12.2016 (Copy enclosed). This could have been allowed with late cut facility in terms of provisions laid down under Para 3.11.9 and 9.3 of HBP. (g) Due to Carona Epidemics our office has remain closed during the year 2020 to 2022 and many of our staff workers who were handling this IEIS application for year 2013-2014 had suffered severely due to Carona impact. During the current year of 2024 we with very difficulty collected documents for our IEIS application, for 2012-2013 from the residence of our various staff and are now submitting a Review Application before PRC for sympathetic consideration. 3 In view of our above justified submissions the In view of our above justified grounds the reasons our IEIS application for the period 1.1.2013 upto 31.3.2013 being submitted on 22.12.2016 upon issuance of DGFT?s clarifications and instructions vide Trade Notice No 4/2016 dated 5.5.2

Decision: Withdrawn by the applicant. Case is closed.

(Action: Applicant)

Case No.31 M/s. ABC Cotspin Pvt. Ltd, Ahmedabad

F.No. HQRPRCAPPLY00012260AM25

Meeting No.25AM25 held on 01.01.2025

Subject: Allow Fresh submissions based on IEIS Scheme incentive for 2013-2014 against Authorization No. F. No.08/21/91/8003 1/AM17 dated 23/03/2017.

Applicant Statement: We are Star Trading House since 1.4.2010. We would like to make following justified submissions based on EXIM Policy provisions and Public Notices issued with regard to the of IEIS in support of our request for sympathetic consideration of the Policy Relaxation Committee :- (a) Our IEIS

Sanjay

application for the year 2013-2014 was rejected by RA, Ahmedabad vide their letter No.08/21/91/80031/AM17/ dated 22.12.2016 on the grounds of time barred, although our application was submitted within 3 years of last SB dated 29.3.2014. (Copy of RA, Ahmedabad Rejection letter is enclosed) (b) The Policy Relaxation Committee has also rejected our IEIS Scrip for the year 2013-2014 in its Meeting No 14/AM21 dated 27.10.2020 Case No 12 on the grounds that the Incremental Export Incentive Scheme (IEIS) was not on the basis of uploading of BRCs but on the basis of issue of certificate by Chartered Accountant on realisation of proceeds. (Copy of Minutes is enclosed). (c) Due to Carona Epidemics our office has remain closed during the year 2020 to 2022 and many of our staff workers who were handling this IEIS application for year 2013-2014 had suffered severely due to Carona impact. During the current year of 2024 we with very difficult collected documents for our IEIS application for 2013-2014 from the residence of our various staff and are now submitting a Review Application before PRC for sympathetic consideration. (d) We would like to submit that the DGFT had granted IEIS scheme benefits under the provisions of para 3.83 of HBP w.e.f. 5.6.2012 vide Public Notice No. 41/2012 dated 28.12.2012 and Public Notice No. 28 dated 25.9.2013 wherein has been clearly mentioned that the benefit is admissible on realisation basis and applications can be filed after 1st April 2013 and as provided under para 3.11.9 of HBP and the late cut provisions of para 9.3 of HBP 2009-14 will also be applicable. Copies of both Public Notices are enclosed for your kind reference as Annexure ?A? and ?B?. (e) As per provisions laid down under Para 3.11.9 HBP an application can be filed within 12 months of the year of application and in case of further delay a late cut between 2% to 10% will be applicable of applications filed late by 6 months to 24 months, as per provisions for late cut facility provided under Chapter 9 of HBP. As per the late cut provisions we were eligible to submit IEIS Application for year 2013-2014 against its last SB dated 29.3.2014 upto 29.3.2017 whereas we had submitted application on 23.3.2017. The rejection made by the RA, Ahmedabad was not on line with late cut provisions facility. (f) The electronic EBRC?s for all Appendices and AayaatNiryaat Forms were made mandatory w.e.f. 16.8.2012 vide DGFT vide a Public Notice No 2 dated 5.6.2012 read with P.N. No 8 dated 6.7.2012. Copies of both PN dated 5.6.2012 and 6.7.2012 are enclosed as Annexure ?C? and ?D?. (g) A CA can only certify true and actual amount of realisation against exports made only upon verifying the realisation amount from the EBRC?s which were made mandatory w.e.f. 16.8.2012. It is not truly and practically possible by any CA to certify data of realisation without verifying EBRC. Our IEIS application is for the exports Shipping Bills for the period 1.4.2013 to 31.3.2014. (h) A statement of exports showing date of S.B?s and Date of EBRC and Date of realisation of export proceeds and Date of uploading of EBRC by the banks is enclosed as Annexure ?E?. (i) In respect of our incremental growth during the year 2013-2014 for entitlement for Rs. 15.60 Cr approx. is enclosed as Annexure ?F?. In respect of SB?s against S.No. 390 to 400 of the statement the payment were realised on 9.6.2014 but EBRC?s were uploaded on 11.8.2016 by one of our banker which is a cooperative bank M/s. The Kalupur Comm Co. Op. Bank Ltd; Head Office at Ashram Road, Ahmedabad. (j) We had repeatedly requested our M/s. The Kalupur Comm Co. Op. Bank Ltd; for uploading of EBRC?s for our 2013-2014 exports for

Decision: Withdrawn by the applicant. Case is closed.

Sanjay

(Action: Applicant)

Case No.32 **M/s. ABC Cotspin Pvt. Ltd, Ahmedabad**

F.No. HQRPRCAPPLY00012263AM25

Meeting No.25AM25 held on 01.01.2025

Subject: Grant of IEIS for year 1.1.2013 TO 31.3.2013 against Authorization No. F. No.08/21/91/8002 6/AM17 dated 23/03/2017.

Applicant Statement: A) The Scheme for IEIS incentive for the period 1.1.2013 to 31.3.2013 was first notified vide DGFT s Notf. No 27 dated 28.12.2012 read with subsequent Notif No. 44 dated 25.9.2013 and Trade Notice No 4 dated 5.5.2016. (B) DGFT had also issued a Public Notice No 28 dated 25.9.2013 for amendment in Para 3.8.3 of HBP allowing filing of IEIS applications w.e.f. 1.4.2014 and also permitted facility for late cut provisions as provided under Para 9.3 of HBP for 2009-2014. (C) In respect of our case for IEIS for the period 1.1.2013 upto 31.3.2013 as per para 3.11.9 of HBP our application could have been filed upto 12 months from the date of realisation of payments which in this case is dated 20.12.2014 and further 2 years late cut provisions under Para 9.3 of HBP i.e. upto 20.12.2017 where as we have filed IEIS application for quarter 2012-2013 on 22.12.2016 within 2 years on 22.12.2016. (D) Subsequent in view of various High Court s orders DGFT had re-examined this matter in consultation with the Department of Legal Affairs and accordingly issued a Trade Notice No 4 dated 5.5.2016 read with DGFT s earlier Notf No 44 dated 25.9.2013 for IEIS application for the period of 1.1.2013 to 31.3.2013. (E) As per DGFT s Public Notice No 28 dated 25.9.2013 under its para 2 the IEIS application for quarter 1.1.2013 to 31.3.2013 can be filed after 1.4.2014. (F) Our submission is that as per para 3.11.9 of HBP our IEIS application for the period of 1.1.2013 to 31.3.2013 could have been filed within 12 months from the date of realisation of payments of dated 20.12.2014 upto 20.12.2015 and further under 2 years late cut provisions under Para 9.3 of HBP upto 20.12.2017 where same was filed on much before on 22.12.2016 (G) As such the last date of submission of subject IEIS application upto 31.3.2016 as mentioned in PRC committees decision dated 3.9.2019 does not falls under above provisions of Para 3.11.9 and 9.3 of HBP and deserves to be reviewed. (H) Our IEIS application for the period 1.1.2013 to 31.3.2013 submitted to RA, Ahmedabad on 22.12.2016 was rejected dated on the grounds of time barred vide their letter No.01/21/92/80026/AM.17 dated 22.12.2016 (Copy enclosed) whereas this could have been allowed with late cut facility in terms of provisions laid down under Para 3.11.9 and 9.3 of HBP upto 20.12.2017 whereas we had submitted much before on 22.12.2016. (I) Due to Carona Epidemics our office has remain closed during the year 2020 to 2022 and many of our staff workers had suffered severely due and with great difficulty we collected documents for our subject IEIS application from their residence and submitting a Review Application before PRC for sympathetic consideration. (J) PRC is requested to kindly consider our above justified submission and allow issue of subject IEIS Scrip for quarter of Jan 2013 to March 2013 for Rs. 8.65 Cr approx. without any late cut, in relaxation of Policy provisions at the earliest.

Sanjay

Decision: Withdrawn by the applicant. Case is closed.

(Action: Applicant)

Case No.33 M/s. ABC Cotspin Pvt. Ltd, Ahmedabad

F.No. HQRPRCAPPLY00012264AM25

Meeting No.25AM25 held on 01.01.2025

Subject: Grant of IEIS for year 2013-2014 against Authorization No. FILE No.08/21/91/8003 1/AM17.

Applicant Statement: (A) Our earlier IEIS appln for year 2013-2014 request has been rejected by PRC in its Meeting No 14/AM21 dated 27.10.2020 Case No 12 on the grounds that there was no requirement for uploading of BRC but only issue of a Certificate by CA. (B) Our IEIS appln for year 2013-2014 was submitted within 3 years on 23.3.2017 upon late uploading of mandatory EBRC?s on 11.8.2016 by a Coop Banker of Kalupur; Ahmedabad which caused delay in late submission on online application to RA, Ahmedabad (C) The electronic EBRC s were made mandatory w.e.f. 16.8.2012 for all Appendices and AayaatNiryaat Forms vide DGFT vide a P. N. No 2 dated 5.6.2012 read with P.N. No 8 dated 6.7.2012. (D) The statement of realisation of export proceeds growth can only be certified by a CA after obtaining E-BRC s uploaded by the Bank on 23.3.2017. (E)The IEIS scheme benefits was provided w.e.f. 5.6.2012 under para 3.83 of HBP vide P.N. No. 41/2012 dated 28.12.2012 and P. N. No. 28 dated 25.9.2013 on the basis of realisation for export proceeds and was allowed to be file after 1.4.2014 under para 3.11.9 of HBP with late cut provisions under para 9.3 of HBP 2009-14 which can be filed within 12 months and further with late cut provisions under Chapter 9 of HBP of 2% to 10% up to 24 months upto 31.3.2017 whereas we have submitted online application on 23.7.2017 within late cut provisions (F) As per our discussions with the cooperative banker The Kalupur Comm Co. Op. Bank Ltd; Ahmedabad the reasons for late uploading of the E-BRC are due to their getting approval for their additional financial assistance for installation of additional computer software from their cooperative board of members which took so long time. (G) As soon as we received all BRC?s submitted 16 IEIS applications on 23.3.2017 for a value limited upto Rs 1 Crore against our 400 SB s for year 2013-2014. (H) Due to Carona Epidemics our office has remain closed during the year 2020 to 2022 and many of our staff workers had suffered severely due to Carona impact and with great difficulty collected documents from their residence and are submitting a Review Application before PRC for sympathetic consideration. (I) In view of our above justified grounds our IEIS for 2013-2014 filed within 3 years late cut provisions mainly on grounds of late uploading of EBRC by our banker, be kindly allowed without any late cut in relaxation of Policy provisions by Policy Relaxation Committee at the earliest.

Decision: Withdrawn by the applicant. Case is closed.

(Action: Applicant)

Sanjay

Case No.34 **M/s. ITCO Industries Limited, Bengaluru**

F.No. HQRPRCAPPLY00009104AM25

Meeting No.25AM25 held on 01.01.2025

Subject: Request for revalidation of Authorization/Certificate against Advance Authorization No. 0711003519 dated 22.03.2022.

Applicant Statement: We are the recognized Import and Export holder having the valid IEC Code No.0796001154.The above said advance license was obtained on 22.03.2022 to avail the duty-free import against export facilities. The initial validity for import had been expired on 23.03.2023. subsequently, we had received 2nd time import revalidation till 22.03.2024. Since the particular BOE No.8055914 was filed on March29,2022, against the licence no.0711003519 and the base oil quantity debited was 225.06 MT with a CIF value of USD.1,94,493.95 instead of 225067 Kgs (kindly find enclosed the BOE copy for your reference), we had to make an amendment of BOE no.8055914 and change utilization of Base Oil in 225067 Kgs against the advance licence No.0711005061 instead of the earlier Licence no.0711003519 quantity of 225.06 MT (amended BOE copy enclosed). Subsequently, the DGFT repository was showing both Licence Nos: 0711003519 and 071005061 as utilized for quantity and value for the BOE No.8055914 dated.29.03.2022 (kindly find enclosed the screen shot of DGFT repository) which was brought to the notice of DGFT Bangalore officials. Also, we have raised the complaint/query to DGFT Delhi contact centre vide case reference no.202408306303 dt.28.08.2024. Finally, it has been rectified by the DGFT Delhi contact center only recently after a long follow-up. Due to these reasons and delays, we were stuck, and the revalidation process had not happened on time as per the prescribed time limits. Still, we have a huge quantity to import in the license whereas import validity has already lapsed in this process & follow-up regarding pending rectification by DGFT. Our humble request is to help us to import these raw materials otherwise this may lead to a huge loss on us which is unbearable for a small exporter like us. As a special case, please consider on grounds of genuine hardship and adverse impact on trade and kindly extend the import revalidation till 28.02.2025 which would save us from a huge loss of duty payments. Also find attached copy of Licence no. 0711003519 Dated 22.03.2022 with export & import statement for your reference.

EGTF comments were seen.

Decision: Deferred. Revised comments from EGTF may be furnished for further clarity .

(Action: Applicant/ EGTF)

Case No.35 **M/s. Schneider Electric Systems India Private Limited, Mumbai**

Sanjay

F.No. HQRPRCAPPLY00011346AM25

Meeting No.25AM25 held on 01.01.2025

Subject: Request for extension of EOP against Advance Authorization No. 0311016206 dated 26/07/2022.

Applicant Statement: 1. Original Export Obligation period was upto 08.01.2024 and we have further obtained Extended export Obligation period as c. 1st Export Obligation Period upto: 08.07.2024 d. 2nd Export Obligation Period upto: 08.01.2025 2. Whereas our delivery date in above mentioned export order form foreign Buyer is 31.12.2025 for supplies to project abroad. So we need to apply for Extension in Export Obligation period Upto: 31.12.2025 as per Para 4.40 (b) of Handbook Procedures, but there is no option in BO portal to apply for 3rd Extension in Export Obligation period Upto: 31.12.2025.

Comments of EGFT was also seen.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311016206 dated26.07.2022for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.36 M/s. Nazareth Metals, Mumbai

F.No. HQRPRCAPPLY00012109AM25

Meeting No.25AM25 held on 01.01.2025

Subject: To close the licence under amnesty scheme against Advance Authorization No. 0310198235 dated 28.04.2003.

Applicant Statement: It will be seen our EOP Extension after the expiry of the licence has not been considered by our RLA and also the clubbing application submitted to DGFT is pending for more than 2 years. As the matter was raised by our auditors we have paid the duty and interest under Amnesty scheme and hence request you to issue the necessary guidelines to RLA for closure licence

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter. The firm may approach the concerned RA in the matter for appropriate action. Case is closed.

(Action: Applicant)

Case No.37 M/s. Nazareth Alloys, Mumbai

Sanjay

F.No. HQRPRCAPPLY00012126AM25

Meeting No.25AM25 held on 01.01.2025

Subject: Closure of Authorizations against Advance Authorization No. 0310025780 dated 03.02.2000.

Applicant Statement: It will be seen your office has already consider our application for closure of licence under amnesty scheme. The RLA is not considering the same. We further like to say that PRC has already taken the decision to regularize the case in respect of Advance lic no-0310013284 dt 15.10.1999 and the same decision should be implemented on licence no - 0310025780 dt 03.02.2000

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter. The firm may approach the concerned RA in the matter for appropriate action. Case is closed.

(Action: Applicant)

Case No.38 M/s. Nazareth Metals, Mumbai.

F.No. HQRPRCAPPLY00009217AM24

Meeting No.25AM25 held on 01.01.2025

Subject: Closure of Authorizations against Advance Authorization No. 0310174821 dated 27/12/2002.

This is a defer case of PRC Meeting No.05AM25 held on 01.01.202510.05.2025 (Case No.35) wherein Committee decided to refer the case to Policy-V.

Applicant Statement: It will be seen that RLA has not considered our request for grant of EOP for exports made outside the extended validity period and hence we have opted to regularize the licence for excess imports under amnesty scheme. We have paid the duty and interest to the custom and have submitted the proof to RLA. It is requested to kindly accept our request for closure of licence under amnesty scheme.

Comments of Policy-V was also seen.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter. The firm may approach the concerned RA in the matter for appropriate action. Case is closed.

(Action: Applicant)

Case No.39 M/s. Welspun Living Limited, Mumbai.

Sanjay

F.No. HQRPRCAPPLY00000764AM25

Meeting No.25AM25 held on 01.01.2025

Subject: Request for re credit of Rs 7582911 in MEIS scrips against MEIS Scrip No. 031930302 dated 07.12.2020.

Applicant Statement: We require personal hearing for this matter. We have applied Re-credit in MEIS scrips of Rs 7582911 as per consolidated certificate issued by Mundra Customs under provision of section 74 of customs act 1962 in various duty credit scrips as per certificate issued by customs. We have approached RA Mumbai, they have advised us to approach HO Delhi for this issue.

Comments of PC-3 was also seen.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that the applicant may have faced difficulties beyond their control and decided to allow the consideration of re-credit only in terms of Re-credit Order issued by Customs and to refer the case to PC-3 for resolution.

(Action: Applicant/ PC-3)

Case No.40 M/s. Flextronics Technologies (India) Private Limited, Tamil Nadu

F.No. HQRPRCAPPLY000012310AM25

Meeting No.25AM25 held on 01.01.2025

Subject: Relaxation and waiver of End User Certificate against Export License for SCOMET Items Authorization No. 0101019452 dated 17/09/2024.

Applicant Statement: As outlined in the attached Cisco Letter of Explanation (LOE) dated Dec 18, 2024, the export items would be distributed to ultimate end-users through the Cisco/stockiest supply chain consisting of partners, resellers, regional distributors, and retailers. The export items are likely to re-transferred multiple times within the Cisco/Stockiest supply chain until it reaches the ultimate end-user. It is expected that there will be 4200 or more ultimate end-users for each of the above referenced licenses, with frequent changes in both distributor and customer base. Such dynamic trades are inherent to telecom supply chains for mass market/readily available products, which makes tracking all transfers from the respective stockiest countries highly improbable and cumbersome. As a result, the procurement and collection of end-use certificates from each ultimate end-user through thousands of intermediaries would be practically impossible. Cisco/Stockiest and all its intermediaries are fully aware of their obligations to prevent diversion of dual use goods for prohibited end-uses (e.g., chemical, biological, or nuclear weapons) or with prohibited end-users. Further, both Flex and Cisco maintain robust export compliance and transactions screening programs. Therefore, given the size and complexity of the Cisco supply chain,

Sanjay

were seeking a relaxation of the reporting requirements as outlined in the attached LOE. Also Note that detailed Supply Chain Model and EUC obstacles fully explained by Global ODM Customer during their Video Conference call held with DGFT and IMWG members. Hence we request your good office to support for this exemption.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that the issue may be decided by the IMWG in consultation with the Line Ministry.

(Action: Applicant)

Case No.41 M/s. Radhika Exports, Mumbai

F.No. HQRPRCAPPLY0001468AM23

Meeting No.25AM25 held on 19.02.2025

Subject: Deduction/ Waiver of Late Cut Fee against MEIS Scrip No. 03/01/061/20300/0764/0088 dated 12/02/2020.

Applicant Statement: With reference to our Shipping bill no. 1345784 dt. 12.02.2020 please note, we had created MEIS Ecomm and added this shipping bill to the application. However, it is showing 100% late cut. This was because our shipping bill was not online for very long time due to some technical issue at Customs. The customs than resolved the issue and made the shipping online on 21.03.2022. It can be verified from the custom through their file Number that is ? DGFTINMUL62103202201. Here the file number stands as: DGFT Authority, INMUL-Port code, Date: 21.03.2022. Once the shipping bill appeared online, we created Ecomm immediately. But now it is showing as time barred. The shipping bill is of huge value and we will have to face loss and also benefit of the same is already counted towards our exports which has been done and realized. Even the BRC was realised on time. The above problem was beyond our control. In the view of above issues faced by us, we humble request you to please waive of late cut and allow us to claim MEIS benefit on our S/Bill no. 1345784 dt. 12.02.2020.

Decision: Deferred. To be placed again with updated status.

(Action: Applicant/ PRC)

Case No.42 M/s. Shriram Automotive Products Ltd, Delhi

F.No. HQRPRCAPPLY00000105AM24

Meeting No.25AM25 held on 19.02.2025

Sanjay

Subject: Request for Allow of MEIS benefits against 124 S/Bills.

This is a defer case of PRC Meeting No.05AM24 held on 13.06.2023 wherein Committee decided to defer the case of and seek a detailed report from CLA New Delhi to take final decision

Applicant Statement: The Shriram Automotive Products Limited, (SAPL), the same company merged with Shriram Pistons & Rings Limited (SPRL). That SAPL made the export during the year 2018-2019 and entitled to claim the MEIS incentive approx. Rs. 33.75 lac on same export. We have made many correspondences with RA office but still we have not received any response. We hereby requesting to your goodself for look into matter and allow us our long pending MEIS considering the applicant situation including that country was impacted by the Covid-19 pandemic during the last 03 years. That company should not be in loss on the basis of fail to apply MEIS due to procedural lapses. There was restriction of budget by GoI and also Government has put on hold the Application of MEIS due to new RODTEP scheme. Company has received all the payments in all concerned export for which MEIS incentive sought. Company has all concerned BRC copies. Company also received the Duty Drawback in all cases for which MEIS incentive sought.

Report of CLA and PC 3 were also seen.

Decision: The Committee examined the statement made by the applicant in its application and observed that the firm may have faced difficulty beyond their control and decided to refer the matter to PC-3 for resolution.

(Action: Applicant/ PC-3)

Case No. 43 **M/s. Medreich Limited, Bengaluru**

F.No. HQRPRCAPPLY0009228AM24

Meeting No.25AM25 held on 19.02.2025

Subject: Request for Extension of EOP against Advance Authorization No. 0711003118 dated 02/02/2022.

Applicant Statement: We have obtained Advance Authorization No.0711003118 dated 02.02.2022 towards import of Atorvastatin Calcium Trihydrate and export of Atorvastatin 10mg Tablets. We have domestically procured the raw material under Certificate of Supplies from SEZ. We have completed 65.25% of exports within the validity period of 18 months. As per the Buyer's schedule we have to export the remaining quantities during Feb-24 to Aug-24 i.e. from 24-30 months period. We hereby request you to extend the export obligation period upto 02.08.2024

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request

Sanjay

and allowed EOP extension of Advance Authorization No. 0711003118 dated 02.02.2022for a further period upto 02.08.2024 from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Benguluru)

Case No.44 M/s. K. A. Malle Pharmaceuticals Limited, Mumbai

F.No. HQRPRCAPPLY000290AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0311013416 dated 29/03/2022.

Applicant Statement: Export obligation was completed before making any imports. Bond waiver/EODC/Redemption and Extension in import validity upto 29.03.2024 was obtained on 08.05.2023. After the above we presented the authorization for imports to the JNPT customs. However we were informed by the JNPT Customs that they have not received any transmission from your end regarding Bond Waiver/EODC AND Extension in validity and hence we were not allowed to make any imports. We therefore requested EDI Section in your office for retransmission. Our retransmission request was accepted and retransmission was made on 25.09.2023. But retransmission was also not received by the Customs and hence we could not make any imports. We have uploaded herewith screenshot obtained on 10.04.2024 from your website. It can be seen there from that your system has not yet received acknowledgement for transmission from customs, which indicates that customs has not received details of amendment made to our authorization. We made lot of correspondence with Icegate and EDI Section of your office but so far acknowledgement with no error has not been issued. We visited office of our RA and JNPT to resolve the above error. But the above error was not sorted out and our authorization expired without making any imports by us towards replacement. Now the authorization is no more valid and we are unable to make the imports of the raw materials consumed by us in making exports. Therefore we have no option but to request you to kindly Relax Policy Provisions and revalidate our above authorization for a period of six months. So that we can try to make the imports. Please note as we could not complete import due to some technical issue. Therefore authorization may be treated as expired in the custody of Government Authority and not due to any lapse on our part. Also there is no provision in the Handbook to make application for revalidation to the RA in case of above type of circumstances. Therefore this application is made to you. The Raw material to be imported after receiving revalidation shall be used for manufacture of export products and as such there would not be any revenue loss. Therefore please consider our request for Revalidation.

Sanjay

Decision: The Committee examined the statement made by the applicant in its application and it decided to refer the matter to EGTF for examination and detailed comments including on the screenshot of 10.04.2024 relied upon by applicant.

(Action: Applicant)

Case No.45 M/s. All India Importers & Exporters Association, Mumbai

F.No. HQRPRCAPPLY0004586AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Request for DFIA against various DFIA Authorization Numbers.

Applicant Statement: Humble Request for review of Hon?ble PRC decisions rejecting requests for Revalidation of DFIA?s issued during the policy period 2019-20 expired due to Covid_19 disruptions & other technical issues in the New IT Module. A large number of representations were made by various exporters before the Head Quarters as well as before the Regional Licensing Authorities pointing out all these pertinent issues from time to time, the same was not considered by the Hon?ble PRC.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that all earlier requests for revalidation filed by applicant Association have been taken up in a single application F.No.HQRPRCAPPLY00012105AM25 by PRC for detailed examination. The cases in present application may be clubbed with the said earlier application and revised Annexures containing lists of cases may be submitted by the applicant in said application. This application will meanwhile be treated as closed.

(Action: Applicant)

Case No.46 M/s. All India Importers & Exporters Association, Mumbai

F.No. HQRPRCAPPLY00012331AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Request for DFIA against various DFIA Authorization Numbers.

Applicant Statement: Humble Request for Review of various PRC decisions rejecting request for Revalidation of DFIA?s expired due, New IT Modules and many other technical issues and also due to Covid_19 business disruptions. the said Exporters approached us and requested us to take up this matter with the Hon?ble PRC, by filing review applications on their behalf. Hence this application

Decision: The Committee went through the statements made by the firm and

Sanjay

discussed the matter at length and observed that all earlier requests for revalidation filed by applicant Association have been taken up in a single application F.No.HQRPRCAPPLY00012105AM25 by PRC for detailed examination. The cases in present application may be clubbed with the said earlier application and revised Annexures containing lists of cases may be submitted by the applicant in said application. This application will meanwhile be treated as closed.

(Action: Applicant)

Case No. 47 M/s. Khanna Paper Mills Limited, Gurugram

F.No. HQRPRCAPPLY0005114AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Request for inactive Port Code INABG1 alibag against DFIA Authorization No. 3011004254 dated 10/10/2023, 3011004255 dated 10/10/2023, 3011004309 dated 17/10/2023, 0511001960 dated 17/10/2023.

Applicant Statement: Request: We, Khanna Paper Mills Ltd (KPML/Company) are engaged in business of manufacturing Paper & paper board & supplied to domestic as well as export customers. The Factory premises situated at Fatehgarh Road, Amritsar and having registered office at B-26, Infocity-1, Gurugram, Haryana and IEC No.0500025258. We have applied transferability of four (4) Duty-Free Import Authorizations in online mode as per mentioned schedule and submitted all relevant documentations at RA, Ludhiana towards issuance of the transferability. RA Ludhiana have issued us all 4 DFIA but mentioned the port code as INABG1 (Alibag Non-EDI-Port) which was non-operational. The Fact come to our knowledge while approaching registration the same with relevant customs. We have made various requests to RA, Ludhiana to get this corrected with original port under RA, Ludhiana but found no results as the functionality of the DGFT portal not allowing to get it corrected in any manner at their level. That on dated 25.07.2024, we have received an email from RA, Ludhiana office through the FTDO which asked us to present our matter to the PRC for the best solutions. The details of the all 4 scripts are listed below: - 1). Script No.3011004254 dated 10.10.2023 valid upto 10.10.2024 File No.122116000050AM20 RLA File No. 12/21/076/00002AM19 Dated 03.05.2018, INABG1 (Alibag)-Non-EDI 2). Script No.3011004255 dated 10.10.2023 Valid upto 10.10.2024 File No.122116000075AM20 RLA FIle.No. 12/21/076/00006AM19 Dated 17.08.2018, INABG1 (Alibag)- NON-EDI 3). Scritp No.511001960 dated 17.10.2023 valid upto 17.10.2024 File No.122116000060AM20 RLA File No. 12/21/076/00003/AM19 Dated 14.05.2018, INABG1 (Alibag)- NON-EDI 4). Script No.3011004309 dated 17.10.2023 valid upto 17.10.2024 FIle No.122116000061AM20 RLA File No. 12/21/076/00005/AM19 Dated 22.06.2018, INABG1 (Alibag)- NON-EDI. In backdrop of above, the DFIA Transferability may please be allowed to be amended for any Port Code pertains to RA, Ludhiana (preferable INSGF6) along with validity stated from the date of amended DFIA. So, your good self is requested to consider our matter generously and be kind enough in releasing corrective DFIA as required in the manual

Sanjay

application submitted.

Decision: Case is withdrawn as considered earlier.

(Action: Applicant)

Case No.48 M/s. Prince Corp Private Limited, Mumbai

F.No. HQRPRCAPPLY00011326AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Request for Issuance of DFIA having multiple SION under same file number.

Applicant Statement: We are one on leading Manufacturer and Two Star Status holder exporting house ware and kitchen ware. All exports are manufactured by us and exported directly. We have filed an online application to Regional Authority, ADGFT Mumbai before starting export under DFIA and completed the Export within 12 months from the date of online filing of application and generation of file number as prescribed under Para 4.28(i) of FTP. While applying for DFIA in the online system we have applied for multiple SION under single application and the system accepted the application for multiple SION under single DFIA file number. Accordingly we have filed for exports shipping bill and the Customs EDI system allowed us to file shipping bill with multiple SION under one DFIA file number. While doing export we have indicated file number on the export Shipping Bills as prescribed under para 4.28 (iii) of FTP After completion of exports we are trying to apply online for issuance of transferable DFIA licence, however the system is not allowing us to file the application online. We submit our application for kind consideration by the PRC:- All the SION are of Plastic product only and is of category house ware and kitchen ware. (Catalogue of the products attached). There is no bar on applying for DFIA for multiple SION as the policy provision only mandates that Separate DFIA will be issued SION wise. Para 4.28 (vi) reads as Separate DFIA shall be issued for each SION This clearly implies that there is no restriction to apply for multiple SION under a single file number, only the issuance of DFIA will be SION wise. Also note that there is a provision for issuance of multiple DFIA against a single file number under Para 4.54 of HBP which reads as 4.54 Facility for Split DFIA Split Authorisations of DFIA subject to a minimum of CIF value of Rs. 10 lakh each and multiples thereof may also be issued, on request at the time of seeking transferability. Split-up DFIAs shall be permitted with the same port of registration as appearing on the original DFIA. Wherever separate application is preferred and mandated under FTP; the same is categorically stated, your attention is invited to Para 4.28(vii) which reads as vii) Exports under DFIA shall be made from any port listed in Para 4.35 of Handbook of Procedures. However, separate application shall be made for EDI and non EDI ports. In case export is made from a non-EDI port, separate application shall be made for each non-EDI port Its only now that the DGFT?s Edi system has been modified and multiple SION are not allowed under single DFIA file number. Our application and

Sanjay

exports had occurred during the transition phase. Earlier DFIA licences with multiple SION were allowed and issued. DGFT has issued numerous licenses in the past with multiple SION under single DFIA Licence. In light of above we humbly pray to the PRC to allow our legitimate DFIA claim as we have accounted the same in our export pricing.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.49 M/s. Pavaman Poly Products Private Limited, Bengaluru

F.No. HQRPRCAPPLY00011331AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Request for waiver of Procedural requirement as per HBP against Advance Authorization No. 0710091637 dated 30.10.2012.

Applicant Statement: Request for Condonation of requirement of ?e BRCs? for the supplies made to 100% EOU in the 2012 as per the ANF ? 4F, GUIDELINES FOR APPLICANTS -> b. for deemed exports -> iii) e-BRCs . Our Advance Authorisation No. 0710091637 Dt. 30.10.2012 and we have completed the required obligation by supplying the goods to 100% EOU and submitted the Closure application on 28.10.2015 and for the same deficiency was raised for Norms Committee Approval and our closure application was pending. Our application to Norms committee was misplaced in Head Quarters and continuous follow and re submission, we could get the Norms committee approval vide meeting number NC/ 7/ MEET/ Jun/ 202324/ 3 and 21/06/2023. Since these are OLD transaction and Banker can?t generate e BRC?s for these transaction, they issued payment realization certificate, which we submitted RA. but it is not accepting. So we are approaching to your good office for the relaxation.

Decision: The Committee heard and examined the case and discussed the matter at length. After detailed discussion on justification furnished by the firm Committee observed that there is merit in the case. Accordingly, it decided to accede to the request and allow RA to consider manual BRC (subject to confirmation if felt necessary) for the purpose of redemption of Advance Authorization No. 0710091637 dated 30.10.2012 subject to payment of composition fees as per policy provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No. 50 M/s. Pavaman Poly Products Private Limited, Bengaluru

Sanjay

F.No. HQRPRCAPPLY00011332AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Request for waiver of Procedural requirement as per HBP against Advance Authorization No. 0710092949 dated 07.01.2013.

Applicant Statement: Request for Condonation of requirement of ?e BRCs? for the supplies made to 100% EOU in the 2012 as per the ANF - 4F, GUIDELINES FOR APPLICANTS -> b. for deemed exports -> iii) e-BRCs . Our Advance Authorisation No. 0710092949 Dt. 07.11.2013 and we have completed the required obligation by supplying the goods to 100% EOU and submitted the Closure application on 28.10.2015 and for the same deficiency was raised for Norms Committee Approval and our closure application was pending. Our application to Norms committee was misplaced in Head Quarters and continuous follow and re submission, we could get the Norms committee approval vide meeting number NC/ 7/ MEET/ Jun/ 202324/ 3 and 21/06/2023. Since these are OLD transaction and Banker can?t generate e BRC?s for these transaction, they issued payment realisation certificate, which we submitted RA. but it is not accepting. So we are approaching to your good office for the relaxation.

Decision: The Committee heard and examined the caseand discussed the matter at length. After detailed discussion on justification furnished by the firm Committee observed that there is merit in the case. Accordingly, it decided to accede to the request and allow RA to consider manual BRC (subject to confirmation if felt necessary) for the purpose of redemption of Advance Authorization No. 0710092949 dated 07.01.2013subject to payment of composition fees as per policy provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.51 M/s. Ravasco Transmission and Packing Private Limited, Mumbai

F.No. HQRPRCAPPLY00011348AM25

Meeting No.25AM25 held on 19.02.2025

Subject: Request for extension of EOP against Advance Authorization No. 0311025991 dated 03/08/2023.

Applicant Statement: With reference to above subject, we wish to inform you that we have Imported the natural Rubber with BOE No 8268455 dt 12.10.2023 under Advance Authorization No 0311025991 DT 03/08/2023. As per Appendix 4J pre import condition the export obligation period was 6 months from the date of clearance of first Import. We wish to inform you that we have exported 81195.00 kgs out of 200000.00 kgs vide S/bill no 4281662 dt 24.09.2024, 4515513 dt 01.10.2024 & 4523664 dt 02.10.2024. We imported Natural rubber based on the export projection orders from Russia and it was unfortunate due to Russia and

Sanjay

Ukraine conflict and cancellation of Export orders. We could not complete the Export obligation. Now we have sufficient orders to fulfill 100% export obligation. We hereby request you to allow us the extension in EOP and save us from the financial crunch and sustain our manufacturing & export activities. Rejection may also result in loss of jobs for our workers & affect our contribution to the foreign exchange earning of the country. Being a MSME enterprises our very existence and survival will be under threat. We hereby request the honorable PRC to regularize the above 03 s/bills & allow us the extension of 06 months to complete the balance Export quantity.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311025991 dated 03.08.2023for a further period of 6 months from the date of endorsement, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

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